

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) ACT, 1989

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ARRANGEMENT OF SECTIONS

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SECTIONS

1. Short title.
2. [*Omitted.*].
3. [*Omitted.*].
4. [*Omitted.*].
5. [*Omitted.*].
6. Validation.

THE REPRESENTATION OF THE PEOPLE (AMENDMENT)  
ACT, 1989

ACT NO. 21 OF 1989

[22nd May, 1989.]

An Act further to amend the Representation of the People Act, 1950.

BE it enacted by Parliament in the Fortieth Year of the Republic of India as follows:—

**1. Short title.**—This Act may be called the Representation of the People (Amendment) Act, 1989.

**2.** [*Amendment of section 9.*] *Omitted by the Repealing and Amending Act, 2001 (30 of 2001), s. 2 and the First Schedule (w.e.f. 3-9-2001).*

**3.** [*Amendment of section 14.*] *Omitted by s. 2 and the First Schedule, ibid. (w.e.f. 3-9-2001).*

**4.** [*Amendment of section 19.*] *Omitted by s. 2 and the First Schedule, ibid. (w.e.f. 3-9-2001).*

**5.** [*Amendment of Fourth Schedule.*] *Omitted by s. 2 and the First Schedule, ibid. (w.e.f. 3-9-2001).*

**6. Validation.**— All things done and all steps taken, before the commencement of this section, in relation to the preparation or revision of electoral rolls under Part III of the principal Act in the year 1989 shall, in so far as they are in conformity with the provisions of the principal Act, as amended by sections 3 and 4 of this Act, be deemed to have been done or taken under the principal Act as amended by those sections as if the principal Act as so amended was in force at the time such things were done or such steps were taken.